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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH :  
AT HYDERABAD.

O.A.NO.975/95

DATE OF ORDER:-17.02.1998.

BETWEEN :

R. SRINIVAS ... APPLICANT

AND

1. The Superintending Engineer,  
Telecom Civil Circle,  
Chikkadapally, Hyderabad-500 020,
2. The Chief General Manager,  
A.P. Telecom Circle,  
Doorsanchar Bhawan,  
Hyderabad- 500 001. ... RESPONDENTS

Counsel for the applicant : Mr. K.Venkateswara Rao

Counsel for the respondents : Mr. K.Ramulu, SrCGSC.

CONSIDERATION

Honourable Mr.R.Rangarajan, Member(Admn.)

Honourable Mr.B.S.Jai Parameshwar, Member(Judl.)

ORAL ORDER

(Per Hon. Mr.R.Rangarajan, Member(Admn.)

1. Heard Mr. K.Venkateswara Rao for the applicant and Miss. Shyama for Mr. K.Ramulu for the respondents.
2. This O.A. is filed praying for setting aside the impugned order No.Vig.-38/94/35 dated 12.5.1994 whereby the applicant was placed under suspension and also for a declaration that the applicant is entitled to the increased subsistence allowance @ 75% of the salary under FR 53(i)(II)(a)of the Fundamental Rules on expiry of three months period of suspension.
3. When this O.A. was taken up for adjudication, the learned counsel for the applicant submitted that the

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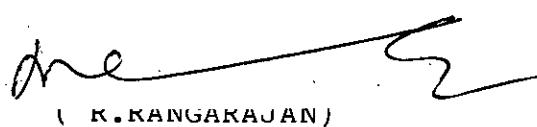
applicant had been honourably acquitted <sup>by</sup> in the judicial forum and because of that, his suspension has been revoked and he has been reinstated into service. Hence he submits that this O.A. has become infructuous. It is also stated that the entire period of suspension has been treated as on duty.

4. In view of the above submissions, the O.A. is dismissed as infructuous. No costs.

  
D. S. S. RANGARAJAN,

MEMBER (JUDICIAL)

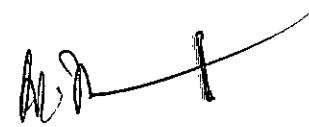
17.2.98

  
( K. RANGARAJAN )

MEMBER (ADMINISTRATIVE)

Dated the 17th day of February, 1998.  
Dictated in the open Court.

  
DJ/

  
DR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. DAI PARAMESHWAR :  
M(J)

DATED: 12/2/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.NO. 975/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS  
DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक ब्युरोफरम  
Central Administrative Tribunal  
प्रेषण/DESPATCH

25 FEB 1998

हैदराबाद न्यायालय  
HYDERABAD BENCH